

However, if any Association is found involved in serious violations, action is initiated against such Association. Actions include (i) placing the Association in Prior Permission category, (ii) prohibiting it from receiving foreign contribution, (iii) freezing its bank accounts and (iv) prosecuting it in a court of law.

Bangladeshi infiltrators biggest threat to the capital

†1461. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that United Liberation Front of Assam (ULFA) leaders have disclosed that Bangladeshi infiltrators are biggest threat to the capital of the country;

(b) if so, the number of Bangladeshis living illegally in big cities alongwith Delhi at present;

(c) whether Government has chalked out any policy for deportation of these people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Government is aware of illegal migration/infiltration from Bangladesh into various parts of the country. However, as this activity takes place clandestinely, no specific details are available about the number of persons who were able to enter the country through illegal means.

The detection and deportation of illegally staying foreign nationals or those who have entered the country illegally is a continuous process. The powers of identification and deportation of illegally staying foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administrations under Section 3(2)(c) of the Foreigners Act. In Assam, 36 Foreigners Tribunals have been set up for detection of foreigners/illegal migrants.

Besides, steps have been taken to strengthen the Border Security Force and equipping them with modern equipments, reduction of gaps between the border posts and intensified patrolling. A number of arms and ammunitions have been seized along Indo-Bangladesh border. The border fence along the Bangladesh border is being strengthened and a scheme for flood lighting along the border is being implemented. The issue of illegal migrants from Bangladesh is regularly taken up at various fora and steps have been taken for coordinated patrolling, identification of vulnerable gaps, strengthening of riverine patrolling etc. Government of Bangladesh has also been urged to take effective steps to check the illegal movement of their nationals into India, especially through vulnerable and riverine areas.

†Original notice of the question was received in Hindi.